

**CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL\***

*(Amendment of order V)*  
श्री श्री प्रकाश स्वामी (बढ़राइच) मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता, 1908 का और संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908"

*The motion was adopted.*

श्री श्री प्रकाश स्वामी मैं विधेयक पुर स्थापित करना हूँ।

**GOVERNMENT SERVICE (AGE LIMIT) AND UNEMPLOYMENT ALLOWANCE BILL\***

श्री राम बिलाल वासवान (हाजीपुर) मैं प्रस्ताव करता हूँ कि सरकारी सेवा में प्रवेश की वर्तमान आयु सीमा बढ़ाने तथा बेरोजगारी वाले के सहाय का उपबन्ध करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for raising of the existing maximum age limit for entry into government service and for payment of unemployment allowance."

*The motion was adopted.*

श्री राम बिलाल वासवान मैं विधेयक पुर स्थापित करना हूँ।

**PREVENTION OF VIOLENT BUNDS, MORCHAS, STRIKES AND LOCK-OUTS BILL\***

PROF. R. K. AMIN (Surendranagar): I beg to move for leave to introduce a Bill to provide for preven-

tion of violent Bundhs, Morchas, Strikes and Lok-outs.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prevention of violent Bundhs, Morchas, Strikes and Lock-outs."

*The motion was adopted.*

PROF R K. AMIN: I beg to introduce the Bill.

**ANTI-HIJACKING BILL\***

SHRI YADVENDRA DUTT (Jaunpur) I beg to move for leave to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial."

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial"

*The motion was adopted.*

SHRI YADVENDRA DUTT: Sir, I introduce the Bill

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL\***

*(omission of sections 109 and 110)*

श्री बिनायक प्रसाद बाबू (बहराइच) मैं प्रस्ताव करता हूँ कि दण्ड क्रिया संहिता, 1973 का और संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

*The motion was adopted.*

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